

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

ORDER DATED 05-05-2003.

Applicant, by filing this Original Application under section 19 of the Administrative Tribunals Act, 1985, seeks for a direction to the Respondents to communicate the order of appointment as 'tailor' in favour of the Applicant within a stipulated period.

Heard Mr. Khuntia, learned counsel appearing for the Applicant and Mr. B. Dash, Learned Additional Standing Counsel appearing for the Respondents.

As it appears, this Institution of Jawahar Navodaya Vidyalaya not only provides free-education to the talented rural students, but also provides them with hostel accommodation, food, uniforms, toilet items, bedding and foot wear etc. and as it further appears that for stitching of the dresses/dressing materials, for the students, open tenders are being made inviting applications/quotations from different tailoring firms/personnel with the approval of the competent authority of the Institution.

Applicant being one of such tenderer, having quoted the lowest rate, was asked to stitch the students uniform at the prescribed rate

quoted by him. As such, it cannot be said that he was appointed as an employee of the institution through any process of selection.

That apart, no materials have been placed on record by the applicant ^{to show} that he was duly

selected for the said post. In the counter it has been specifically made clear that there is no such post exist in the Institution.

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In the said premises, we have no hesitation to hold that the applicant has no locus standi to maintain this O.A. before this Tribunal. This Original Application is, accordingly, dismissed. No costs.


(B.N. SOM)
VICE-CHAIRMAN


6/6/03
(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)

Copies of order
may be served to
the concerned
bodies.


18.6.03


Dh
18/6/03
S.C.T.